

FORM A**Public Announcement**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SAFARI BIKES LIMITED

Relevant Particulars		
1	Name of corporate debtor	SAFARI BIKES LIMITED
2	Date of incorporation of corporate debtor	05/12/1995
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chandigarh
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U35921PB1995PLC017379
5	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: E-650, Phase-V, Focal Point, Ludhlana-141010 Punjab Principal Office: None
6	Insolvency commencement date in respect of corporate debtor	27 July, 2022 (The date of receipt of Certified Copy of Order being 28 July, 2022)
7	Estimated date of closure of insolvency resolution process	23 January, 2023
8	Name and registration number of the insolvency professional acting as interim resolution professional	RAJNISH GUPTA Registration No. : IBB/IPA-001/ IP-P00701/2017-18/11221
9.	Address and e-mail of the interim resolution professional, as registered with the Board	House No. 307, Ward No.10, Lalluana Road, Adjoining Niranjan Aara, Mansa-151505 E-Mail : gra_rajnish@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	642-L, 1st Floor, Opp. Tikona Park, Model Town, Ludhiana-141002 E-Mail: cirp.safaribikes@gmail.com
11.	Last date for submission of claims	10 August, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link : https://ibbi.gov.in/en/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench has ordered the commencement of a Corporate Insolvency Resolution Process of the SAFARI BIKES LIMITED on 27/07/2022.

The creditors of SAFARI BIKES LIMITED, are hereby called upon to submit their claims with proof on or before Wednesday, 10/08/2022 to the Interim Resolution Professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means at the address mention against entry No.10.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of Authorized Representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA-Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

CA RAJNISH GUPTA

Interim Resolution Professional (IRP)

In the matter of Safari Bikes Limited

Date: 29.07.2022

Place: Ludhiana